

- (a) The Speaker of the House of People.
- (b) The Leader of Opposition in the Lok Sabha.
- (c) The Leader of Opposition in the Rajya Sabha.
- (d) One Union Minister in the rank of Cabinet Minister.
- (e) One sitting judge of the Supreme Court.
- (f) One sitting Chief Justice of a High Court.
- (g) One eminent Jurist to be nominated by the Government.
- (h) One eminent person to be nominated by the Government.

Officers of Dubious integrity

1928. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Information Commission (CIC) has directed CBI to make public the names of its officials with "dubious integrity" and to make public a list of officials against whom complaints are registered and are facing enquiries; and

(b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Central Information Commission (CIC), while disposing of the appeal No. CIC/SM/A/2011/000318/SG, filed by the RTI applicant, Shri Sujit Kumar Majumder, vide its decision No. CIC/SM/A/2011/000318/SG/I3429 dated 13.07.2011 has directed the PIO, CBI, New Delhi to provide the list containing names of officers with doubtful integrity during period January, 2006 to till date; (ii) List containing names of CBI officers against whom the complaint were registered or contemplated and inquiry conducted or in progress.

(b) The matter is sub-judice, as against the decision of CIC, CBI has filed Writ Petition No. 13150(W) of 2011 before the Hon'ble High Court of Kolkata.

View of political parties on Lokpal Bill

†1929. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the PRIME MINISTER be pleased to state:

†Original notice of the question was received in Hindi.